

C O N T E N T S

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No. 18, Tuesday, September 03, 2013/ Bhadrapada 12, 1935 (Saka)**

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SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Tuesday, September 03, 2013/Bhadrapada 12, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

... (*Interruptions*)

अध्यक्ष महोदया : हर समय शोर नहीं मचाइए। बैठ जाइए।

... (व्यवधान)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of financial year 2012-2013, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. LT 9703/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9704/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

- (i) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Rules, 2012 published in Notification No. G.S.R. 159 in weekly Gazette of India dated 30th June, 2012.
 - (ii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Amendment Rules, 2013 published in Notification No. G.S.R. 351(E) in Gazette of India dated 3rd June, 2013.
 - (iii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Vice-Chairperson) Rules, 2012 published in Notification No. G.S.R. 779(E) in Gazette of India dated 22nd October, 2012.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9705/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9706/15/13]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2011-2012.

(ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9707/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2013) (Autonomous Bodies)-Performance Audit for the year ended March, 2012 under Article 151(1) of the Constitution.

[Placed in Library. See No. LT 9708/15/13]

... (*Interruptions*)

11.02 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 19th August, 2013 adopted the following Motion in regard to the Committee on Public Accounts:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha to agree to nominate two Members from Rajya Sabha *vice* Dr. E.M. Sudarsana Natchiappan, appointed as Minister and Dr. V. Maitreyan, retired from the Rajya Sabha to associate with the Committee on Public Accounts for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of this House to serve on the said Committee. ”

I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Ashwani Kumar
2. Dr. V. Maitreyan’

... (*Interruptions*)

MADAM SPEAKER: Shrimati Sushma Swaraj.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, हमारी ओर से सांसद श्री हंसराज अहीर के द्वारा एक स्थगन प्रस्ताव आपको दिया गया है। ...(व्यवधान)

अध्यक्ष महोदया : आप उनकी जगह बोल रही हैं।

...(व्यवधान)

श्रीमती सुषमा स्वराज : आपको याद होगा कि इसी सत्र के दौरान जब कोयला ब्लॉक से संबंधित फाइलों के गायब होने का मामला उठा था, तो मैंने उस विषय को यहां उठाया था और प्रधानमंत्री जी से यहां आकर वक्तव्य देने की मांग की थी। उस समय माननीय संसदीय कार्य मंत्री उठे थे और उन्होंने यह कहा था कि कोयला मंत्री जी इस पर वक्तव्य दे दें, उसके बाद आप चर्चा की मांग कर लें और उसमें प्रधानमंत्री जी स्वयं इंटरवीन करेंगे। ...(व्यवधान) उनकी यह बात सुनकर हम शांत होकर बैठ गये थे और सदन की कार्यवाही आगे चलने लगी थी। कार्यवाही कैसे चली, यह आपको मालूम है। हमने रात के दस-दस बजे तक बैठकर खाद्य सुरक्षा विधेयक पारित किया, हमने भूमि-अर्जन विधेयक पारित किया। लगातार कार्यवाही चलती रही और बिल पारित होते रहे। लेकिन अध्यक्ष जी, हमें आज यह जानकारी मिली है कि कल प्रधानमंत्री जी जी-20 की बैठक के लिए विदेश जा रहे हैं। इसलिए केवल आज का दिन बचा है, उस आश्वासन की पूर्ति के लिए जो सदन में खड़े होकर कोयला मंत्री जी ने दिया था। इसी बीच में सुप्रीम कोर्ट की इतनी बड़ी फटकार सरकार को लगी है, उन्होंने दो टिप्पणियां कीं। एक तो यह कहा कि अगर फाइलें गायब हो गयीं, तो एफ.आई.आर. दर्ज क्यों नहीं करायी गयी? दूसरी टिप्पणी तो उससे भी भयंकर थी। उन्होंने कहा कि फाइलें गायब हुई हैं या यह कवर-अप ऑपरेशन है? यह कवर-अप करने के लिए है। ...(व्यवधान) इसलिए मेरा आपसे अनुरोध है कि हमारे सांसद श्री हंसराज अहीर द्वारा दिया गया प्रस्ताव आप स्वीकार करें और बाकी सारी चीजों को पीछे करके उस पर चर्चा कराएं। श्री प्रकाश जायसवाल वक्तव्य दें, हम उस पर डिबेट करें और प्रधानमंत्री जी स्वयं आकर इंटरवीन करें। वरना यह सत्र छः तारीख को समाप्त हो जाएगा। प्रधानमंत्री जी उपलब्ध नहीं हो सकेंगे। हमारे पास केवल आज का दिन है। मैं सदन के अपने अन्य साथियों से भी कहूंगी कि बाकी अन्य विषयों को छोड़कर आज हम कोयले से संबंधित फाइलों के ऊपर बात करें। प्रधानमंत्री जी यहां आएँ और यह चर्चा यहां हो। हमारा स्थगन प्रस्ताव आप मंजूर करें, यह मेरा अनुरोध है। ...(व्यवधान)

SHRI T.R. BAALU (SRIPERUMBUDUR): I have given notice for a discussion under Rule 193 on Centre's stand on Katchatheevu.... (Interruptions)

11.05 hrs

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

श्री शरद यादव ।

... (व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, यह हालत बोलने लायक नहीं है।... (व्यवधान)

11.06 hrs

At this stage, Dr. Ram Chandra Dome and some other hon. Members went back to their seats.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

शरद यादव जी, अब बोलिए।

श्री शरद यादव : अध्यक्ष जी, मैंने पहले भी कहा है।... (व्यवधान) पहले अभी जो कोल ब्लॉक के बारे में बोला गया है, मैं उससे सहमत हूँ। मगर, मैं आपसे एक कहना चाहता हूँ कि हिन्दुस्तान के 80 फीसदी लोगों का, कांस्टीट्यूशन बेंच ने पूरी तरह से हक समाप्त कर दिया है और वह निर्णय आज लागू हो गया। एम्स ओडीशा, पटना में, भुवनेश्वर में और रायपुर में, चारों तरफ रिजर्वेशन के बारे में जो फैसला दिया था सुप्रीम कोर्ट की कांस्टीट्यूशन बेंच ने, अल्टिमतस कबीर ने, वह फैसला लागू हो गया और सरकार जवाब देने को तैयार नहीं है।... (व्यवधान) पहले सरकार ने जवाब दिया था कि हम इन्द्रा साहनी केस के निर्णय को मानेंगे। आपने जवाब दिया था कि इसके चलते कोई नुकसान वीकर सेक्शन्स का, कमजोर तबकों का नहीं होगा। एससी, एसटी, ओबीसी, इन सारे लोगों का पूरी तरह से रिजर्वेशन सी और डी में कर दिया गया।... (व्यवधान) ऐसा तमाशा हो रहा है और सरकार ... (व्यवधान)

SHRI DINESH TRIVEDI (BARRACKPUR): The price of diesel must be brought down. It is hitting farmers; it is hitting the poorest of the poor.... (Interruptions)

श्री शरद यादव : कमलनाथ जी, यह जवाब आपका अभी तक नहीं आया है। आपकी सरकार ने कहा था कि आठ दिन में इसको ठीक करेंगे।...(व्यवधान) क्यों नहीं आपने इसको ठीक किया? क्यों नहीं इसका जवाब दिया?...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): मैडम, यह बहुत गंभीर मामला है। ...(व्यवधान)

SHRI T.R. BAALU: The Prime Minister should not attend the CHOGM being held in Sri Lanka..... *(Interruptions)*

MADAM SPEAKER: Do you want to associate?

... *(Interruptions)*

श्री शरद यादव : अब क्यों जवाब नहीं दे रही है सरकार? आपने कहा था कि नोटिस निकालेंगे, ...(व्यवधान) इन्द्रा साहनी केस का निर्णय सात न्यायाधीशों की बेंच का है। यह निर्णय पांच न्यायाधीशों की बेंच का है। ...(व्यवधान) आप क्या चाहते हैं? 80 फीसदी लोगों को संविधान ने जो हक दिया है, उसे क्यों छीनना चाहते हैं? क्यों उसे खत्म करना चाहते हैं? ...(व्यवधान) क्यों नहीं आप लोग बोलते हैं? ...(व्यवधान) सरकार पूरी तरह से क्यों नहीं बोलती?...(व्यवधान) मैंने प्रधानमंत्री जी को लिखा, कपिल सिब्बल से बात की, उन्होंने कहा कि आठ दिन में इसको ठीक करेंगे।...(व्यवधान) अध्यक्ष जी, यह कोई मामूली बात नहीं है। ...(व्यवधान) हम लोग यहां शान्त नहीं बैठेंगे।...(व्यवधान) इस तरह का मामला होगा, तो आप जान लीजिए, आज सदन में यह बात उठ रही है, क्यों देश भर में बवाल करना चाहते हैं।...(व्यवधान) देशभर में लोग आज क्यों बेचैन हैं? इसलिए आपसे मेरी विनती है कि इसके बारे में कैटेगोरिकल जवाब आना चाहिए।...(व्यवधान)

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, I would like to associate with the matter raised by Shri Sharad Yadav ji.

.....*(Interruption)*

MADAM SPEAKER: Shri Nama Nageswar Rao, I have received your notice of question of privilege dated 2nd September, 2013 against Shri Sandeep Dikshit, MP for allegedly threatening the suspended members of your party, in the House on 2nd September, 2013.

The matter is under my consideration.

Shri Ponnam Prabhakar, I have received your notice of question of privilege dated 3rd September 2013 against Dr. N. Sivaprasad, Shri M. Venugopala Reddy, Shri N. Kristappa and Shri K. Narayan Rao, MPs for using unparliamentary language towards certain other members of the House on 2nd September 2013.

The matter is under my consideration.

...(ब्यवधान)

श्री नामा नागेश्वर राव (खम्माम): दलित सांसद को धमकी दी गई...(ब्यवधान)

MADAM SPEAKER: It is under my consideration.

...(ब्यवधान)

11.11hrs

At this stage Shri Nama Nageshwar Rao, Dr. Ramchandra Dome, Shri Govind Chandra Naskar and some other hon. Members came and stood on the floor near the Table.

...(ब्यवधान)

श्री प्रभुनाथ सिंह (महाराजगंज- बिहार): अध्यक्ष महोदया, पूरा बिहार बाढ़ और सूखे की चपेट में आ चुका है। अब बिहार सरकार की तरफ से कोई भी राहत सामग्री नहीं दी जा रही है।...(व्यवधान) यहां तक कि पशुओं के लिए चारे की भी कोई व्यवस्था नहीं है। पशु भी वहां मरने लगे हैं। बिहार सरकार निकम्मी साबित हो चुकी है। इसलिए केन्द्र सरकार को हस्तक्षेप करके बिहार के बाढ़ और सूखा प्रभावित लोगों के बीच राहत सामग्री पहुंचाने की व्यवस्था करानी चाहिए।...(व्यवधान) इसके अलावा केन्द्र से तत्काल एक सर्वेक्षण दल वहां भेजा जाए। अगर बिहार सरकार मांग नहीं भी करती है, तो भी बिहार की जनता को राहत पहुंचाने के लिए यथाशीघ्र केन्द्र सरकार को कार्यवाही करनी चाहिए। यही मेरा आपके माध्यम से केन्द्र सरकार से निवेदन है।...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, आज हमारे सामने एक गम्भीर समस्या खड़ी हो गई है। आरक्षण खत्म करने के बजाए हमें आरक्षण बढ़ाओ की लड़ाई लड़नी पड़ रही है। आज हमारे सामने मुद्दा स्पष्ट हो गया है कि 'आरक्षण बचाओ और आरक्षण बढ़ाओ।' ...(व्यवधान) आरक्षण खत्म करने के लिए यह एक बड़ा गहरा षड्यंत्र रचा जा रहा है। जो उपेक्षित और दलित वर्ग हैं, पिछड़े वर्ग के लोग हैं, आदिवासी हैं, उनकी उपेक्षा करके देश कैसे चल सकता है। अगर इस तरह से भेदभाव किया जाएगा तो आपस में दूरियां बढ़ेंगी और हमें देश को एक साथ लेकर चलने में मुश्किल होगी।...(व्यवधान) इस तरह का फैसला जो न्यायालय से आया है, सर्वदलीय बैठक में सिब्बल साहब ने कहा था कि हम प्रस्ताव लाएंगे और सुप्रीम कोर्ट के इस फैसले को रद्द करेंगे। ...(व्यवधान) लेकिन आज 3 तारीख हो गई है और वर्तमान सत्र के सिर्फ तीन दिन शेष हैं। अब यह सदन तो ऐसे ही चलता है।...(व्यवधान) मेरी मांग है सरकार से कि सर्वदलीय बैठक में सिब्बल साहब ने जो वादा किया था कि हम प्रस्ताव लाएंगे और सुप्रीम कोर्ट के इस फैसले को रद्द करेंगे। हमारी अपील है कि सरकार को इसमें हस्तक्षेप करना चाहिए। ...(व्यवधान) उस सर्वदलीय बैठक में सभी राजनैतिक दलों के लोग थे, जहां मंत्री जी ने यह वादा किया था। इसलिए उस वादे को सरकार पूरा करे और न्यायालय के उस फैसले को रद्द करके आरक्षण को बचाना चाहिए। नहीं तो हमें इसके लिए पूरे देश में लड़ाई लड़नी पड़ेगी कि 'आरक्षण बचाओ और आरक्षण बढ़ाओ।' ...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): अध्यक्ष जी, अभी कुछ दिन पहले एम्स के बहाने पूरे हिन्दुस्तान में रहने वाले जो दलित हैं, शोषित हैं, एससी है, एसटी हैं, ओबीसी को नौकरी से वंचित रखने की साज़िश हुई, जिसे लेकर देश की संसद में सभी राजनैतिक दलों ने और हमारी पार्टी की नेता ने भी इस बात को उठाया था। ...(व्यवधान) इस सवाल को लेकर देश के कानून मंत्री सिब्बल साहब ने कहा था कि संविधान संशोधन

विधेयक लाया जाएगा। फिर सरकार इससे क्यों मुकर रही है? ...*(व्यवधान)* हम कहना चाहते हैं कि यह सरकार साज़िश कर रही है इस देश के 80 फीसदी जो एससी, एसटी और ओबीसी के लोग हैं, उन्हें नौकरियों से वंचित करने की। ...*(व्यवधान)* इसलिए हम कहना चाहते हैं कि संसदीय कार्य मंत्री जी सदन में मौजूद हैं, कानून मंत्री जी यहां आकर बयान दें और कहें कि संविधान संशोधन विधेयक इस सदन में आने वाला है। तब ही हिन्दुस्तान में अमन चैन हो सकता है। इसलिए हम आपके संज्ञान में लाना चाहते हैं कि यह एक गम्भीर मामला है और इस पर गम्भीरता से विचार किया जाए।...*(व्यवधान)*

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): Madam Speaker, in some of the Departments like AIIMS, there has been a problem in regard to reservation for SCs, STs and OBCs. The Government had assured that they would bring in a Constitution (Amendment) Bill during this Session itself whereas so far there is no move from the Government side to introduce the Constitution (Amendment) Bill. In this Session, there are only four more days left, but the Government has not so far acted or initiated any move to bring in a legislation to amend the Constitution so that the reservation for SCs and STs is protected. Further, DoPT should issue a fresh Circular so that the reservation percentage, as accepted by the Government, should be included *in toto* and in a proper way. ... *(Interruptions)* The present Notification has many faulty things with which many public sector undertakings are taking advantage. ... *(Interruptions)* Thank you, Madam. ... *(Interruptions)*

MADAM SPEAKER: Now, Prof. Saugata Roy.

... *(Interruptions)*

11.16 hrs

At this stage, Shri Gobinda Chandra Naskar and some other hon. Members went back to their seats.

PROF. SAUGATA ROY (DUM DUM): Madam, with your permission, I beg to draw the attention of the House to the rampant increase in fuel prices, which the present Government has introduced. ... *(Interruptions)* Madam, three-days back, petrol prices were increased by Rs. 2.50 and diesel prices by ... *(Interruptions)*

MADAM SPEAKER: You have given a notice about air fare.

... *(Interruptions)*

MADAM SPEAKER: The notice is about air fare.

... (*Interruptions*)

PROF. SAUGATA ROY: No, Madam. You please read my notice. ...

(*Interruptions*)

MADAM SPEAKER: No, I am not allowing it as it is about air fare.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members Shri Pralhad Joshi, Shri Shivkumar Udasi and Shri Devji M. Patel are allowed to associate with the issue given notice of by Prof. Saugata Roy.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.17 hrs

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr. M. Thambidurai *in the Chair*)

... (*Interruptions*)

MATTERS UNDER RULE 377 *

MR. CHAIRMAN : Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise the matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to sanction special financial assistance for relief and rehabilitation of flood affected people and for the construction and repair of roads in Nagpur city

SHRI VILAS MUTTEMWAR (NAGPUR): I wish to raise a very important matter regarding the flood situation in the Vidarbha region of Maharashtra. A very serious and unprecedented situation has been created by the excessive rainfall in the Vidarbha region which has adversely affected many parts of this region.

The Chandrapur and Yavatmal were the worst affected districts. Chandrapur was in deep water for over two days and the entire communication system has collapsed. As a result thereof, water has entered the houses, roads damaged, sewerage system completely failed, large number of houses damaged, many animals perished. The situation aggravated further all around as

* Treated as laid on the Table.

a result of water logging on roads and other public places. Irrigation projects are badly damaged. The agricultural fields are heavily in deep water as a result thereof not only the standing crops have been completely damaged but the possibility of raising fresh crops too is very remote. More than 4 lakh hectare of agricultural land has been adversely affected.

The incessant rains with rising levels in Naag Nadi, Peeli Nadi & Chambhar Nala have almost created a flood like situation in many areas in the city of Nagpur, in the absence of a protection wall. The situation in Nagpur city is no better than the other parts of the region. Nagpur experienced excessive rainfall to the extent of 1008 mm which is 222.17% higher than the average rainfall. There has been extensive damage to 771 number of roads (1195.72 Kms) and 14 bridges. As a result thereof entire road transport network has been completely disrupted. The unhygienic conditions has been created as a result of the garbage scattered all around which is not only a great health hazard but also a safe place for mosquito breeding. The situation would not have been so if the Municipal authorities had taken timely remedial steps to avoid this extraordinary situation.

Nearly eight lakh people living in the jhuggi-jhopris in Nagpur are worst affected due to flood badly damaging their livelihood and even destroying their poor belongings. They are in a very pitiable condition as the areas they live in are in deep water. The situation is very acute. The current monsoon season has created much worse situation for the people than the one faced during the last four years.

In order to overcome the situation arising out of the extensive damage caused as a result of the heavy rains in the Vidarbha region, I would urge upon the Government to sanction a special financial assistance to the tune of atleast Rs.1,000 crore alone for the construction and repair of roads in Nagpur city and for relief and rehabilitation of large number of affected people, particularly living in the jhuggi-jhopris and for undertaking other development works.

(ii) Need to establish an eco-tourism project at Kudremukh in Karnataka

SHRI K. JAYAPRAKASH HEGDE (UDUPI-CHICKMAGALUR): State-run Kudremukh Iron Ore Company Ltd. (KIOCL) has expressed its willingness to enter the eco-tourism sector utilizing its existing infrastructure at Kudremukh by investing Rs. 805 crore on the new project of eco-tourism. It has prepared the detailed project report and got the in-principle nod from the Karnataka Government for the project.

The KIOCL had an iron ore mine in Kudremukh, which was operational for 30 years and was closed down in 2006 due to environmental issues. The KIOCL plans to use the existing facilities to develop the project on its 1622 acres of land and has sought the State Government's approval for renewal of the lease for 99 years. I would also like to share that the project would generate revenue for the State and create an additional employment potential for the local population.

KIOCL Ltd. has prepared a detailed project report to the effect the the project will be set up on 162 hectares of revenue land lease area and not in Kudremukh National Park (KNP) area. The project will not be in conflict with the tiger conservation project that the Union Ministry of Environment and Forest plans to start in KNP and will be in consonance with the law of the land.

Hence I would like to request the Union Government to provide all necessary help and cooperation for the establishment of an eco-tourism project at Kudremukh.

(iii) Need to extend the train service running between Pratapgarh (Uttar Pradesh) and Bhopal upto Indore and also make it a daily service

राजकुमारी रत्ना सिंह (प्रतापगढ़): मेरे संसदीय क्षेत्र प्रतापगढ़ से भोपाल के बीच एक रेल सेवा सप्ताह में तीन दिन चल रही है। मेरे संसदीय क्षेत्र से हजारों की संख्या में लोग उज्जैन एवं महाबलेश्वर की तीर्थ यात्रा करते हैं और हजारों की संख्या में प्रतापगढ़ के एवं आस-पास जिलों के लोग इन्दौर में कार्यरत हैं। उपरोक्त रेल सेवा केवल भोपाल से प्रतापगढ़ के बीच सेवारत है जिसके कारण तीर्थ यात्रियों एवं इंदौर में काम करने वाले लोगों को बहुत परेशानी हो रही है। यहां के लोगों की मांग है कि उपरोक्त रेल सेवा को भोपाल से इंदौर के लिए बढ़ाया जाए और इस रेल सेवा को सप्ताह के तीन दिन के स्थान पर प्रति दिन चलाया जाए।

अतः सरकार से अनुरोध है कि प्रतापगढ़ और भोपाल के बीच चलने वाली उपरोक्त रेल सेवा को इंदौर तक बढ़ाया जाए और उक्त रेल सेवा को सप्ताह में तीन की बजाय रोजना चलाया जाए।

(iv) Need for industrial development in vacant land in Cheyyar, Tamil Nadu

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw attention of the Government regarding the need to set up more industries and other micro, small & medium scale enterprises in Cheyyar which falls in Arani Parliamentary Constituency.

In this regard, I would like to state that Cheyyar in Thiruvannamalai District is about 90 kms. from Chennai and 18 kms. from Kancheepuram and industrialization started there following the establishment of the industrial complex by the State Industries Promotion Corporation of Tamil Nadu (SIPCOT). The land of around 700 acres has been acquired by the Government of Tamil Nadu under Special Economic Zone. One Lotus Shoe Company has come up and around 7000 to 8000 people are working in the said company and another company Ashok Leyland's sister concern has also come up in the area. Despite the setting up of two major companies in Cheyyar under SIPCOT, there is still plenty of unallotted vacant land which was acquired by the Government.

To make use of such vacant land, there is every need to allot the vacant land to some industries or micro enterprises to get maximum utilisation of the land and to generate employment also for the overall economic development of the country. Since the investment hot-spots such as Sriperumbudur and Oragadam have become overcrowded, Cheyyar has become an alternative choice for investment for industrial purpose. No doubt, SIPCOT's role in assisting the industrialization in the State is not only quantitative but also qualitative.

In view of the above, I request the Government, to intervene and take steps for further industrial development in vacant land in Cheyyar (SIPCOT) in the interest of the general public.

**(v) Need to provide financial assistance for relief
and rehabilitation measures in flood affected regions
in Kota parliamentary constituency, Rajasthan**

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा संभागीय क्षेत्र में अत्यधिक वर्षा होने के कारण जनजीवन अत्यंत अस्त-व्यस्त हो गया है जिसके कारण किसानों के खेतों में कई दिनों तक पानी रहने के कारण उनकी खड़ी फसलों को बहुत ही नुकसान पहुंचा है एवं फसल खराब हो गई है। फसल के खराब होने से किसानों की आर्थिक स्थिति कमजोर हो गई है एवं इसी संभाग के अंतर्गत शहरों एवं ग्रामीण क्षेत्रों में घरों को बहुत नुकसान पहुंचा है। कई घर अत्यधिक वर्षा से गिर गए और रहने के लायक नहीं रहे हैं जिसमें कई मकान खतरनाक स्थिति में पहुँच गए हैं।

सरकार से अनुरोध है कि जिन क्षेत्रों में अत्यधिक बरसात के कारण किसानों की फसल को नुकसान हुआ है और जिन किसानों के घर बर्बाद हुए हैं उनको फसल के नुकसान की भरपाई और जो घर रहने के लायक नहीं हैं, उनकी मरम्मत हेतु आर्थिक सहायता दी जाए जिससे अत्यधिक बरसात से पीड़ित लोगों को राहत मिल सके।

(vi) Need to include Bharatpur in Rajasthan in Brij Tourist circuit

श्री रतन सिंह (भरतपुर): मेरा संसदीय क्षेत्र भरतपुर प्राचीन काल व द्वापर युग में निर्मित कई धार्मिक स्थल व भगवान श्री कृष्ण द्वारा द्वापर युग में की गई क्रीड़ाओं के धार्मिक चिन्ह आज भी श्रद्धालुओं व पर्यटकों को उनकी धार्मिक आस्था से जोड़े हुए हैं साथ ही यहां के शासकों द्वारा निर्मित भवन व अन्य स्मारक भी पर्यटकों को लुभाते रहे हैं। भरतपुर स्थित केवलादेव राष्ट्रीय पक्षी अभ्यारण्य स्थल विदेशों से आए पर्यटकों को आकर्षित करता है। भरतपुर का किला व सौन्दर्यपूर्ण एवं शुद्ध जल आपूर्ति वाली सुजानगंगा, डीग में चारों तरफ झील वाला जलमहल व बयाना का किला एवं ऊषा मंदिर, वेर में किला व फुलवारी इत्यादि स्थलों पर देश-विदेश के पर्यटक बड़ी संख्या में आते हैं। भरतपुर से 25 किलोमीटर स्थित खानवा का प्रसिद्ध मैदान राणा सांगा व बाबर की युद्धभूमि है। भरतपुर के रूपवास में अकबर द्वारा बनाया गया तालाब भी यहां पर है जहां पर पर्यटक काफी संख्या में आते हैं। भरतपुर का अधिकांश भाग ब्रज क्षेत्र में पड़ता है। ब्रज चौरासी की परिक्रमा में भरतपुर के डीग, कामा और आसपास के मंदिर क्षेत्र आते हैं। डीग क्षेत्र में चारों धाम आदिबद्रीजी, केदार नाथ जी, गंगोत्री, जमुनौत्री, कामा क्षेत्र में भोजन, थाली, चरण पहाड़ी भगवान कृष्ण की अनेक लीलाओं से जुड़ी हुई है। भरतपुर के परमदरा में श्री कृष्ण द्वारा निर्मित सुदामा महल भी है। गोवर्धन, मथुरा, वृंदावन, गोकुल, नंदगांव एवं बरसाना भरतपुर के साथ सटे हुए हैं। भरतपुर का चयन यूनेस्को की क्रिएटिव सिटिज नेटवर्क प्रोजेक्ट के तहत किया गया है।

उपरोक्त तथ्यों के आधार पर भरतपुर जिले को ब्रज सर्किट पर्यटन के अंतर्गत जोड़ा जाए जिससे कृष्ण भक्त लोग इसका फायदा उठा सकें एवं उन्हें आने-जाने की सुविधा प्राप्त हो सके। इसके साथ भरतपुर में स्थित अनेक ऐतिहासिक इमारतें एवं किलों का रखरखाव समुचित ढंग से हो सके।

(vii)Need to provide stoppage of important trains at Chhota Amona and Kalu Bathan railway stations under Asansol Division of Eastern Railway

श्री पशुपति नाथ सिंह (धनबाद): पूर्वी रेलवे के आसनसोल मण्डल में छोटा अमोना और कालू बथान रेलवे स्टेशन है। यह रेलवे स्टेशन धनबाद और कुमारडुबी से 25 से 30 किमी. की दूरी पर स्थित है। इन रेलवे स्टेशनों पर कोई भी एक्सप्रेस ट्रेन नहीं रुकती है, जबकि रेलवे स्टेशन के दोनों ओर लाखों की जनसंख्या रहती है तथा हजारों लोग लंबी दूरियों का सफर करते हैं। वर्तमान में इस रूट से करीब 25 एक्सप्रेस ट्रेन गुजरती है। इस क्षेत्र से सुदूर स्थानों से कुमारडुबी और धनबाद स्टेशन की दूरी 40-50 किमी. तक है।

अतः सरकार से मांग करते हैं कि जनहित में इन रेलवे स्टेशनों पर विशेषकर राँची, दिल्ली, हावड़ा, सियालदह, दुमका आदि स्थानों पर जाने वाली एक्सप्रेस ट्रेनों का ठहराव सुनिश्चित किया जाए।

**(viii) Need to expedite setting up of Hydro Engineering College
in Bilaspur, Himachal Pradesh**

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): मैं ऊर्जा मंत्री महोदय के ध्यान में लाना चाहता हूँ कि हिमाचल प्रदेश एवं केन्द्र सरकार ने हिमाचल प्रदेश के जिला बिलासपुर में हाइड्रो इंजीनियरिंग कॉलेज की स्थापना का निर्णय लिया है। हिमाचल प्रदेश के पूर्व मुख्यमंत्री प्रो. प्रेम कुमार धूमल जी ने अपने शासनकाल में हाइड्रो इंजीनियरिंग कॉलेज की स्थापना हेतु भूमि आवंटित की थी। तत्कालीन ऊर्जा मंत्री, श्री सुशील कुमार शिंदे जी ने इस कॉलेज की स्थापना हेतु अपनी सहमति देते हुए एन.टी.पी.सी. एवं एन.एच.पी.सी. दोनों निगमों द्वारा इसमें सहभागिता के रूप में प्रत्येक को रु. 37.50 करोड़ की धनराशि आवंटित करनी है।

हिमाचल प्रदेश की जनता इस कॉलेज की स्थापना की बड़ी उत्सुकता से प्रतीक्षा कर रही है। मेरा आग्रह है कि हाइड्रो इंजीनियरिंग कॉलेज की स्थापना में और विलंब न किया जाए, बल्कि इसकी स्थापना हेतु तत्काल कार्रवाई की जाए। मेरा माननीय विद्युत मंत्री महोदय से अनुरोध है कि वे अपने कर-कमलों से हाइड्रो इंजीनियरिंग कॉलेज का बिलासपुर में शीघ्र शिलान्यास करें।

(ix) Need to set up a Central University in Jharkhand

SHRI NISHIKANT DUBEY (GODDA): Jharkhand is a poor State in terms of finances and out of 600 districts in the country, Godda district is one of the last on the index of education. There is continuing neglect of the State with respect to the setting up of a Central University, Teachers training Institute, IT, IIM and primary, secondary, Higher secondary schools. Jharkhand has little access to quality educational infrastructure.

Santhal parganas, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. Santhal Pargana is a schedule 5 area and constitutionally it is the responsibility of the Central Government to take care of the educational needs of poor and neglected people of this region.

I, therefore, urge the Human Resource Development to set up a Central University in the State and upgrade the present Sidho Kanho Murmu University (Dumka) and also shift it to an ideal location Hansdiha (Dumka) in the Santhal Parganas region.

(x) Need to construct a ring road at Shahjahanpur city of Uttar Pradesh to facilitate smooth flow of traffic

श्री मिथिलेश कुमार (शाहजहाँपुर): मेरे संसदीय क्षेत्र शाहजहाँपुर (उत्तर प्रदेश) में नगर के अंतर्गत चारों तरफ रेलवे लाइन बिछी हुई हैं जो कि पूरी तरह निष्प्रयोज्य है। कई बार इन रेलवे लाइनों की वजह से शहर में यातायात का संकट खड़ा हो जाता है, जिससे शहर के नागरिकों को यातायात बाधित होने तथा जाम में फंस जाने की वजह से काफी कठिनाई होती है। मैंने इस संबंध में माननीय शहरी विकास मंत्री जी को पहले भी पत्र लिखा था जिसमें इन निष्प्रयोज्य पड़ी रेलवे लाइनों को हटाकर शहर के चारों तरफ एक रिंग रोड बनाने हेतु निवेदन किया था। रिंग रोड बनने से शाहजहाँपुर नगर का यातायात सुगम हो जाएगा। इस संबंध में मेरा सरकार से निवेदन है कि तत्काल इस परियोजना हेतु धन आवंटित करके इस पर कार्य चालू किया जाए।

(xi) Need to provide compensation to farmers whose land was acquired near Bakhira lake in Sant Kabir Nagar District, Uttar Pradesh

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): दिनांक 29.8.2013 को लोक सभा में यू.पी.ए. की अति महत्वाकांक्षी भूमि अधिग्रहण (अर्जन) पुनर्वास और पुनर्व्यवस्थापन विधेयक 2011 पारित हुआ है। उधर सरकार ने बखीरा झील, जो जनपद संतकबीर नगर, उत्तर प्रदेश में है, के ईर्द-गिर्द किसानों की सैंकड़ों एकड़ जमीन अधिग्रहण (अर्जन) बखीरा झील के विकास एवं सौंदर्यीकरण के संदर्भ में आज से 20 साल पहले किया था। परंतु इन गरीब किसानों की जमीनों का अभी तक मुआवजा नहीं दिया गया तथा इनका पुनर्वास भी नहीं किया गया जिसके कारण ये गरीब किसान भुखमरी के कगार पर हैं तथा बीसों साल से सरकारी दफ्तरों का चक्कर मुआवजे के लिए लगा रहे हैं। सरकार से मेरा आग्रह है कि इन गरीब किसानों को अविलंब मुआवजा दिया जाये तथा इनका पुनर्वासन का कार्य अतिशीघ्र किया जाये।

(xii)Need to accord approval to the proposal for construction of roads in Left-wing extremism affected districts of Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): मैं आपका सरकार की एल. डब्ल्यू. ई. फेस- 2 योजना की ओर आपका ध्यान आकृष्ट कराना चाहूँगा। गृह मंत्रालय ने देश के वामपंथी उग्रवाद से प्रभावित जिलों को चिन्हित कर इस योजना के अंतर्गत इन जिलों में सड़कों के निर्माण का बीड़ा उठाया है। यह योजना वर्तमान में वित्त मंत्रालय के अधीन इक्सपेंडिचर फाइनेंस कमिटी के द्वारा अनुमोदित है। इस योजना के संबंध में सड़क परिवहन एवं राजमार्ग मंत्रालय द्वारा योजना का प्रारूप भी वित्त मंत्रालय को भेजा जा चुका है।

बिहार राज्य के औरंगाबाद, गया, नवादा, जमुई, अरवल, जहानाबाद आदि जिलों का चयन इस योजना में किया गया है, किन्तु वित्त मंत्रालय द्वारा स्वीकृति के अभाव में इन जिलों में सड़कों के निर्माण का कार्य बाधित हो रहा है।

मेरी सरकार से मांग है कि वित्त मंत्रालय की एक्सपेंडिचर फाइनेंस कमिटी से अनुमोदित इस योजना के लिए अविलंब धन आवंटित कते हुए योजना के द्वितीय चरण का काम प्रारंभ कराया जाये जिससे उग्रवाद प्रभावित इन जिलों में सड़कों के निर्माण का अवरूद्ध कार्य पुनः प्रारंभ हो सके एवं उग्रवाद की समस्या के निदान हेतु उपयोगी एवं प्रभावी कदम उठाया जा सके।

**(xiii) Need to elect a new Chief Executive of Gorkha Territorial
Administration for proper functioning and development of
Darjeeling Hills of West Bengal**

PROF. SAUGATA ROY (DUM DUM): Gorkha Territorial Administration (GTA) was founded in Darjeeling Hills after tripartite agreement between Centre, State Government and Gorkhaland Janmukti Morcha. But after announcement was made for a separate State of Telangana an agitation has started for a separate Gorkhaland State and the Chief Executive has resigned. It is now necessary to elect a new Chief Executive in place of Bimal Gurung and GTA should start functioning for development of Darjeeling Hills of West Bengal. The indefinite strike in the Hills should be ended. I, therefore, request the concerned minister to do the needful.

(xiv) Need to extend the full benefit of interest subsidy on educational loan to students by nationalized banks

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind attention of the Government that many nationalized banks are not providing or transferring the hundred per cent interest subsidy benefit to the students who took educational loan from these banks. Every student is entitled for the 100% interest subsidy. The bank managers are giving many excuses for not giving this subsidy to the students. It has also come to my notice that the branch managers were not helping the poor students the way they are supposed to do and are also not guiding these students properly. When the Government and the Reserve Bank of India are giving high importance and priority to educational loan, the banks should implement it properly for the benefit of poor students. Because of the poor handling by the branch managers of the nationalized banks with regard to providing educational loan benefits, the very idea is getting defeated and the future of thousands of students hangs in balance. Therefore, I urge upon the Government to direct the banks to provide or transfer the 100 per cent interest subsidy on educational loan to the students without imposing any unwanted conditions as well as to expedite the sanction of educational loans on priority basis as well as to handle the educational loan cases in the true spirit of the scheme.

(xv) Need to set up cold storage facilities in Nagapattinam parliamentary constituency, Tamil Nadu

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I would like to draw the kind attention of the Hon'ble Minister of Food Processing Industries about the need for setting up of cold-storage facilities in my Parliamentary Constituency, Nagapattinam, Tamil Nadu.

I would like to bring to the notice of Hon'ble Minister about the problems being faced by the fishermen of my Nagapattinam Parliamentary Constituency of Tamil Nadu to store fish and other marine products in the absence of any cold-storage facilities in my Constituency. The fishing is one of the main economic activities of my constituency. Fishermen in large number venture into the sea and they are able to catch fish on large scale through their hard work and efficiency. However, they are unable to store and sell them in the market due to lack of proper cold storage facilities in and around my constituency. Since they are unable to sell them on the same day of fishing, it leads to large scale perishment of fish and other marine products. This in turn affects the income profile of the fishermen of my constituency. If proper cold-storage facilities are created, it would be very helpful to them to store the fish and sell them in the market as per the requirements of the consumers. This will also help to some extent boost the economy of my constituency.

Hence, I urge upon the Union Government to set up cold-storage facilities in my constituency particularly for storage of fish and other marine products.

(xvi)Need to include people belonging to Narikoravas community of Tamil Nadu in the list of Scheduled Tribes

DR. P. VENUGOPAL (TIRUVALLUR): I wish to bring to the attention of the Government the urgent need to include Narikoravas of Tamil Nadu in the list of Scheduled Tribes. Narikkoravas of Tamil Nadu have been denied justice for more than half a century. Narikoravas constitute one of the most deprived and vulnerable communities in Tamil Nadu, who are nomadic and extremely poor and deserve all the Constitutional protection. In a letter on July 16, 2012, Tamil Nadu Government had clearly explained the urgent need for inclusion of the community in the Scheduled Tribes list. Hon. Chief Minister of Tamil Nadu has written to the Prime Minister on 27th August 2013 to take prompt action for the inclusion of 'Narikoravan grouped with Kuruvikkaran community' in the list of Scheduled Tribes of Tamil Nadu. Our Hon'ble Chief Minister has also demanded moving of necessary legislation in the current session of Parliament to include them in the ST list. The hapless community of Narikkoravas urgently needs to be provided all the constitutional guarantees envisaged in Article 342 of the Constitution to enable them to lead a life of equality and dignity along with other citizens of India. Tamil Nadu Government has already furnished all the required information to the Union Ministry of Tribal Affairs for including Narikoravas in the list of Scheduled Tribes. I take this opportunity to make a plea to bring in legislation in the current session of Parliament itself to respond to a crying need.

**(xvii) Need to provide employment to SC/ST families
whose land was acquired for setting up of NALCO at
Damanjodi in Koraput district of Odisha**

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): In 1982 NALCO acquired land in Damanjodi, Koraput, Odisha to set up a Bauxite extraction and refinery unit in which 428 families comprising around 90% of Scheduled Caste and Scheduled Tribe population of 22 villages lost their land. During the establishment of NALCO at above site, assurance was given by Government as well as NALCO authority to provide compensation along with employment to the land oustees in NALCO, Damanjodi. Though a negligible amount of compensation was provided to the land oustees, still they supported the move of Government to establish NALCO having expectation of employment, as assured, to one able person from every family of land oustees. However, over 30 years have been passed yet no employment has been given to any member of these Scheduled Caste and Scheduled Tribe poor families. It is appreciated that the NALCO at Angul, Odisha, has started giving employment to the affected as well as substantially affected people of the locality in their industrial set up at Angul, Odisha. This instance has to some extent made the poor Scheduled Caste and Scheduled Tribe land oustees of NALCO, Damanjodi hopeful of gaining employment.

In this regard, I would like to urge upon the Minister of Mines to look into the matter and order the authority of NALCO at Damanjodi, Koraput, Odisha to give employment to one able person of every poor SC/ST families of Damanjodi who lost their land due to establishment of NALCO at the site more than 30 years ago.

(xviii) Need to look into the demands of people belonging to various castes in Bihar for their inclusion in the lists of Scheduled Castes and Scheduled Tribes

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य के कानू, कुम्हार, कहार, गड़ेरिया, ततवा, ताँती, नाई आदि जातियों को अनुसूचित जाति की सूची में डालने हेतु इन जातियों का महासंघ मांग कर रहा है साथ ही लोहार, नोनियाँ, धानूक, मल्लाह, बींद, बेलदार, केवट, केओट, गंगौत, गोढ़ आदि जातियों का महासंघ अनुसूचित जनजाति की सूची में शामिल करने हेतु आंदोलन कर रहा है ।

मेरा आग्रह है कि इस संबंध में राज्य सरकार समाज अध्ययन संस्थान, रजिस्ट्रार जनरल ऑफ इंडिया और अनुसूचित जाति जनजाति आयोग से परामर्श कर इन जातियों के महासंघों की मांग की आपूर्ति हेतु सदन से विधेयक स्वीकृत कराया जाय ।

12.00 hrs

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0 ¼ hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

MR. CHAIRMAN: Hon. Members, please go back to your seats. I will call you and you can raise the matters. Please go back and raise the matters. I will call you.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 12.30 p.m.

12.01 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Twelve of the Clock.*

12.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Dr. M. Thambidurai *in the Chair*)

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go in record.

(*Interruptions*) ...*

12.30 ¼ hrs

At this stage, Shri P.K. Biju, Shri Tapas Paul and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please go back to your seats. I will call you and you can raise the matters. Please go back and raise the matters. I will call you.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2.00 p.m.

12.31 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* Not recorded.

14.00 hrs

*The Lok Sabha re-assembled at Fourteen
of the Clock.*

(Madam Speaker in the Chair)

MADAM SPEAKER: Hon. Minister.

... (Interruptions)

SHRI ANANTH KUMAR (BANGALORE SOUTH): We are waiting for the hon. Prime Minister. *... (Interruptions)*

SHRI BASU DEB ACHARIA (BANKURA): Where is the Prime Minister?...
(Interruptions)

MADAM SPEAKER: Hon. Prime Minister to make a statement.

14.02 hrs

STATEMENT BY PRIME MINISTER

Reported missing of files relating to allocation of coal blocks

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Madam Speaker, with regard to the so-called missing files or papers pertaining to the ongoing investigation into the allocation of coal blocks, I would like to emphasize that the Government is making all efforts to locate the papers requisitioned by the CBI ...
(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): This is not right. This is your demand that he should make a statement. ... (Interruptions)

अध्यक्ष महोदया : ये क्या कर रहे हैं?

... (व्यवधान)

MADAM SPEAKER: You want the statement.

... (Interruptions)

DR. MANMOHAN SINGH: And, at this stage, it would be premature to say that some papers are indeed missing. A vast majority of the papers sought by the CBI have already been handed over to them. However, disregarding the factual position, some Members have gone ahead and drawn their own conclusions that there is something fishy and the Government is hiding something.

Hon. Madam Speaker, let me assure this august House that the Government has nothing to hide. The fact that more than 150,000 pages of documentation have already been handed over to the CBI clearly shows that our intention to facilitate the process of investigation cannot be called into question. Right from the days the CAG began its exercise of performance audit, the Government has always provided its fullest cooperation to the CAG and later to the CBI. We will continue to do so. If the records in question are indeed found

missing, the Government will carry out a thorough investigation and ensure that the guilty are brought to book.

Hon. Madam Speaker, the matter of allocation of coal blocks is *sub judice*; the apex court of the country is looking into all aspects of these allocations. Moreover, the ongoing investigation by the CBI is being closely monitored by the apex court. In its order dated 29th August 2013, the Supreme Court has directed that within five days the CBI shall provide a comprehensive list of documents and records which remain outstanding and, thereafter within two weeks the Government will hand over the available papers to the CBI. The Government shall follow these directions in letter and spirit and shall do its very best to locate and hand over the requisite papers to the CBI within the time frame stipulated by the apex court. If the Government is unable to locate some of these papers within the stipulated time, then as directed by the Supreme Court, a report will be filed with the CBI for appropriate inquiry and investigation.

In such a situation, I urge the hon. Members of this august body not to draw hasty conclusions and let the House continue with its normal business.

MADAM SPEAKER: Item No. 7, Hon. Minister.

... (*Interruptions*)

MADAM SPEAKER: You know there is no clarification on a statement. There is no clarification on a statement. We do not have the rule for clarifications. What is this?

... (*Interruptions*)

अध्यक्ष महोदया : आप नोटिस दे दीजिए। There is no rule for seeking clarifications immediately after the statement.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go into the record.

(*Interruptions*) ... *

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, प्रधान मंत्री जी ने कहा कि हम एफर्ट्स कर रहे हैं, हम जानना चाहते हैं कि क्या आपने इसकी एफआईआर दर्ज कराई है...(व्यवधान) यदि एफआईआर दर्ज नहीं कराई है तो सरकार ढूंढने के कौन से प्रयास कर रही है।...(व्यवधान) खुद सुप्रीम कोर्ट ने कहा है कि एफआईआर दर्ज करायें।...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Why has an FIR not been lodged?

अध्यक्ष महोदया : इसमें क्लेरिफिकेशन नहीं होता है।

...(व्यवधान)

* Not recorded.

14.06 hrs

**PENSION FUND REGULATORY
AND DEVELOPMENT AUTHORITY BILL, 2011**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam Speaker, I beg to move*:

“That the Bill to provide for the establishment of an Authority to promote old age income security by establishing, developing and regulating pension funds, to protect the interests of subscribers to schemes of pension funds and for matters connected therewith or incidental thereto be taken into consideration.”

The Government had announced in the Budget 2011-12 that the revised Pension Fund Regulatory and Development Authority Bill, 2011 (in short PFRDA Bill, 2011) would be moved in Parliament. Accordingly, PFRDA Bill, 2011 was introduced in the 15th Lok Sabha on the 24th March, 2011 to provide for a statutory regulatory body called PFRDA under the provisions of the Bill. The legislation seeks to empower PFRDA to regulate the New Pension System (NPS). ...

(Interruptions)

MADAM SPEAKER: What do you want me to do?

... *(Interruptions)*

अध्यक्ष महोदया : आप नोटिस दे दीजिए, हम स्पष्टीकरण करवा देंगे।

...*(व्यवधान)*

श्रीमती सुषमा स्वराज (विदिशा): प्रधान मंत्री जी के वक्तव्य में एक कैच है। आपने कहा है कि हम अवेलेबल पेपर्स दे देंगे, अवेलेबल का मतलब है उपलब्ध, ...*(व्यवधान)* हम अनुपलब्ध की बात कर रहे हैं, गायब पेपर्स की बात कर रहे हैं, उन गायब पेपर्स का क्या हुआ?...*(व्यवधान)*

अध्यक्ष महोदया : आप नोटिस दे दीजिए, हम स्पष्टीकरण करवा देंगे।

...*(व्यवधान)*

* Moved with the recommendation of the President.

SHRI P. CHIDAMBARAM: The PFRDA Bill, 2011 was referred to the Standing Committee on Finance on 29th March, 2011 for examination and report thereon. The Standing Committee on Finance gave its Report on 30th August, 2011. The Standing Committee on Finance recommended enactment of the PFRDA Bill, 2011 with certain modifications. Government has decided to accept all recommendations, some fully and others partially, except one. The Government has not accepted the recommendation regarding facility of repayable advances from the pension accounts of the subscribers, but withdrawals have been permitted. Accordingly, Government proposes to move some official amendments to incorporate the recommendations of the Standing Committee on Finance. ...

(Interruptions)

अध्यक्ष महोदया : मुझे सुनाई नहीं दे रहा है। I cannot hear anything.

... *(Interruptions)*

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): मैडम, आडवाणी जी बोलना चाहते हैं।...(व्यवधान)

अध्यक्ष महोदया : उनके बाद बुलवा देंगे।

...(व्यवधान)

SHRI P. CHIDAMBARAM: The recommendations of the Standing Committee and the response of the Government are as follows:

- (i) The Standing Committee on Finance recommended that the foreign investment policy for pension funds be determined as part of the PFRDA Bill, 2011 itself. Accordingly, the official amendments seek to provide that foreign investment limit in pension funds would be twenty-six per cent of the paid-up capital of such a fund or such percentage as may be approved for an Indian insurance company under the Insurance Act, 1938, whichever is higher.

... *(Interruptions)*

(ii) The Standing Committee on Finance recommended that the membership of the PFRDA may be confined to professionals having expertise in economics, finance or law only. This has been accepted.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.08 hrs

*The Lok Sabha then adjourned till Fifteen
of the Clock.*

15.00 hrs

The Lok Sabha reassembled at Fifteen of the Clock.

(Dr. Raghuvansh Prasad Singh *in the Chair*)

**PENSION FUND REGULATORY
AND DEVELOPMENT AUTHORITY BILL, 2011- Contd.**

डॉ. रघुवंश प्रसाद सिंह (वैशाली):: सभा की कार्यवाही शुरू की जाती है।

माननीय मंत्री जी, आप कंटीन्यू कीजिए ।

... (व्यवधान)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I would now continue with the next point which is as follows:

(iii) The Standing Committee on Finance recommended that it should be mandatory for pension fund managers to ensure the safety of funds deposited by subscribers in order to provide complete security for their funds. ... (*Interruptions*)

15.0 ¼ hrs

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

सभापति महोदय : सभा की कार्यवाही 4 सितंबर, 2013, 11 बजे, पूर्वाह्न तक स्थगित की जाती है।

... (व्यवधान)

15.01hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, September 04, 2013/Bhadrapada 13,1935(Saka)
